

GOVT OF INDIA,
O/o. The Official Liquidator, High Court, Madras
Corporate Bhavan, II Floor,
29, Rajaji Salai, Chennai-600001.

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IN THE HIGH COURT OF JUDICATURE AT MADRAS
ORIGINAL JURISDICTION

In the matter of the Companies, Act 1956 And
In the matter of M/s. Dpex Worldwide Express (P) Limited (In Liquidation)
Company Petition No.205 of 2012

NOTICE TO CREDITORS TO PROVE THEIR CLAIM

Pursuant to the orders of the Hon'ble High Court, Madras dated **11.01.2017** passed in C.A.No.107 of 2015 in C.P.No.205 of 2012, notice is hereby given to the creditors of the above named company that they are required to submit to the Official Liquidator of the Court proofs of their respective debts or claims against the above named company by delivering at the Office of the Official Liquidator on or before **02.02.2018** sending by post to the Official Liquidator so as to reach him not later than the said date, an affidavit proving the debt or claim, in the prescribed form (Form No.66 copy of the same can be downloaded at www.olchennai.in) with their respective names, addresses and particulars of debt or claim, and any title to priority under section 529,529A and 530 of the Companies Act, 1956. Any creditor who fails to submit his/her affidavit of proof within the time limit as aforesaid will be excluded from the benefit of any distribution of dividend before his/her debt is proved or, as the case may be, from objecting to such distribution.

Any creditor who has sent in his/her proof, if so required by notice in writing from the Official Liquidator, shall either in person or by his/her advocate, attend the investigation of such debt or claim at such time and place as shall be specified in such notice and shall produce such further evidence of his/her debt or claim as may be required.

DATED AT CHENNAI THIS ^{11th} DAY OF DECEMBER, 2017.

sd/-
(P.ATCHUTA RAMAIAH)
OFFICIAL LIQUIDATOR
HIGH COURT, MADRAS